

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.518/SO/2022

Date: 09.09.2022

CIRCULAR No. 13 / 2022

Sub:- High Court of Andhra Pradesh – Directions of the Hon'ble Supreme Court of India vide order dated 17.08.2022 in SLP (Cr.) No.529/2021 - to depute two to three Magistrates in every District/Taluks for holding Court Sitting in Jail Premises as a 'Special Campaign' for securing release of prisoners by adopting compromise, plea-bargaining, set off – certain instructions issued – Regarding.

The Hon'ble Supreme Court of India in the order dated 17.08.2022 in SLP (Cr.) No.529/2021 has passed Orders as under:

"The Chattisgarh State Legal Services Authority (CSLSA) has also proposed a "Special Campaign" where efforts would be made to secure release of prisoners by adopting to compromise, plea bargain or set off. Further they are proposing to request the Hon'ble Chief Justice of High Court of Chattisgarh to issue circular to depute 2 to 3 Magistrates in every District/Taluka for holding Court sitting in Jail premises on every working Saturdays and dispose of cases in which the accused are willing to confess their guilt".

Further at page 9 of the said Order, the Hon'ble Supreme Court of India has issued directions as under:

"Learned Amicus Curiae suggests that the Pilot Project undertaken with nine State now can be extended to some of the other States i.e., Karnataka, Andhra Pradesh, Maharashtra and Gujarat. We accept the suggestion and ask these States to proceed accordingly".

The High Court has considered the matter and hereby directs all the Unit Heads to depute two to three Magistrates in every District/Taluk for holding Court Sitting in Jail Premises on every working Saturdays to dispose of cases in which the accused are willing to confess their guilt.

Receipt of the circular may be acknowledged.

JKaw
09/09/2022

FAC. REGISTRAR GENERAL

To

1. The Pri. Pvt. Secretary to the Hon'ble the Chief Justice, High Court of Andhra Pradesh (with a request to place the circular before His Lordship for kind perusal).
2. All PSs to the Hon'ble Judges, High Court of Andhra Pradesh (with a request to place the circular before the Hon'ble Judge for kind perusal)
3. All the Registrars, High Court of Andhra Pradesh.
4. All the Unit Heads in the State of Andhra Pradesh (with a request to communicate the circular to all the Judicial Officers)
5. The Registrar (IT)-cum-CPC, High Court of Andhra Pradesh (with a request to instruct the concerned to place the circular in High Court's website).